

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. KHUSHI FOODS LIMITED**

1.	NAME OF CORPORATE DEBTOR	KHUSHI FOODS LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	05/03/2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar Of Companies, Gujarat, India Under The Companies Act, 1956
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U15139GJ2008PLC053160
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	808, Parswanath Business Park, Sur No. 836, F.P. No. 1/2, Nr. Auda Garden, Prahladnagar, Ahmedabad - 380051, Gujarat.
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	May 25, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	09.10.2019 (NCLT, Ahmedabad Bench passed Order in CP (IB) No. 204/NCLT/AHM/2017. Order received by Liquidator is on 15.10.2019.
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Chandra Prakash Jain, Regn. No.: IBB1/IPA-001/IP-P00147/2017-18/10311 D-501, Ganesh Meridian, Opposite Gujarat High Court, S.G Road, Ahmedabad-380060. Email:jain_cp@yahoo.com Mobile No. : 98240 36127
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD.	D-501, Ganesh Meridian, Opposite Gujarat High Court, S.G Road, Ahmedabad-380060. Email:jain_cp@yahoo.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	D-501, Ganesh Meridian, Opposite Gujarat High Court, S.G Road, Ahmedabad-380060. Email:jain_cp@yahoo.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	November 15, 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of Liquidation of the M/S. Khushi Foods Limited on 09.10.2019. Order received by Liquidator is on 15.10.2019.

The stakeholders of M/s. Khushi Foods Limited are hereby called upon to submit a proof of their claims, on or before 15.11.2019 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21.10.2019
Place: Ahmedabad



Chandra Prakash Jain
Mr. Chandra Prakash Jain
Liquidator of M/s Khushi Foods Limited
Regn. No. IBB1/IPA-001/IP-P00147/2017-18/10311